

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**


C.P. No. 112/241-242/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2019**

Name of the Company: Harsh Dubal & Anr.
V/s.
White River Corporation Pvt. Ltd.& Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Pranjal Buch	Advocate	Petitioner	
2.				

ORDER

The Respective Lawyer is present as per the Signature put on Attendance/Order Sheet.

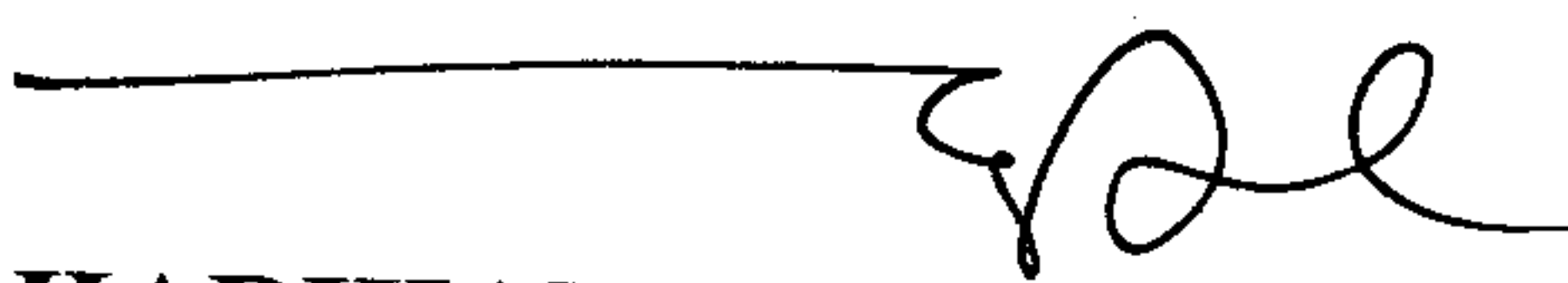
Learned Lawyer appearing on behalf of the Respondent requested for some time to file reply.

The Prayer is allowed.

The Respondent shall file its objections, if any, within **two** weeks by serving an advance copy to the petitioner.

List the matter on 14.03.2019.


MANORAMA KUMARI
MEMBER JUDICIAL


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL

Dated this the 9th day of January, 2019.